

विनियम संख्या	विद्यमान विनियम	संशोधित विनियम
	“नेट मीटरिंग” का अर्थ है एक प्रणाली में ऊर्जा के मापन की व्यवस्था जिसके अंतर्गत मीटरयुक्त कृषि (एलएमवी-5 श्रेणी के अंतर्गत) या मीटरयुक्त आवासीय/घरेलू उपभोक्ता परिसर (एलएमवी 1 श्रेणी के अंतर्गत) में स्थापित छत पर सौर पीवी प्रणाली अधिशेष बिजली, यदि कोई हो, वितरण लाइसेंसधारी द्वारा आपूर्ति की गई बिजली को ऑफ-सेट करने के बाद वितरण लाइसेंसधारी को लागू बिलिंग अवधि के दौरान प्रदान करती है।	“नेट मीटरिंग” का अर्थ है एक प्रणाली में ऊर्जा के मापन की व्यवस्था जिसके अंतर्गत सक्षम उपभोक्ता के परिसर में [जैसा 2(ह) (iii) में दिया गया है] में स्थापित छत पर सौर पीवी प्रणाली अधिशेष बिजली, यदि कोई हो, वितरण लाइसेंसधारी द्वारा आपूर्ति की गई बिजली को ऑफ-सेट करने के बाद वितरण लाइसेंसधारी को लागू बिलिंग अवधि के दौरान प्रदान करती है।

आयोग के आदेश से,
शैलेन्द्र गौर,
सचिव।

No. UPERC/Secretary/RSPV Regulations/002

Dated Lucknow, November 17, 2023

IN exercise of the power conferred on it by Sections 61, 86(1) (e) and 181 of the Electricity Act, 2003 (36 of 2003) and all other powers enabling it in this behalf, the Uttar Pradesh Electricity Regulatory Commission has made UPERC (Rooftop Solar PV Grid Interactive System Gross/Net Metering) Regulation 2019, which were published *vide* notification no. UPERC/Secretary/RSPV Regulations/434(A) dated January 4, 2019.

AND WHEREAS, UPERC (Rooftop Solar PV Grid Interactive System Gross/Net Metering) Regulation, 2019 (First Amendment/Addendum) were published *vide* notification no. U.P.E.R.C./Secretary/RSPV Regulations/118, dated June 1, 2022.

AND WHEREAS, the Government of Uttar Pradesh has framed UP Solar Policy 2022, which has to remain in operation for a period of five (5) years or till the Government notifies the new policy. In view of the UP Solar Policy 2022, Uttar Pradesh Electricity Regulation Commission, now in exercise of its power conferred under sections 61, 86 (1) (e) and 181 of Electricity Act, 2003 and clause 17 of the aforesaid Regulation *i.e.* Power to Amend and all other enabling powers hereby makes the following amendments, namely:-

1. Short Title and Commencement-

- These Regulations shall be called UPERC (Rooftop Solar PV Grid Interactive System Gross/Net Metering) Regulation, 2019 (Second Amendment) hereinafter referred to as RSPV Regulation, 2019 (Second Amendment).
- These Regulations shall come into force from the date of their notification in the Official *Gazette* of the State.

2. Amendments-

Regulation No.	Existing Regulation	Amended Regulations
Definitions and Interpretations	2 (k) (iii) Net Metering Scheme means the metered prosumers of a Licensee under agriculture (LMV-5) category or domestic consumers under LMV-1 category, who intends to/ has set up a grid connected rooftop solar PV system in the consumer premises, which can be self-owned or third party owned wherein the energy imported from the grid and the energy exported to the grid interactive rooftop solar PV system are netted out through single bi-directional energy meter.	2 (k) (iii) Net Metering Scheme means the metered prosumers of a Licensee under agriculture (LMV-5) category or domestic consumers under LMV-1 category who intends to/ has set up a grid connected rooftop solar PV system in the consumer premises, which can be self-owned or third party owned wherein the energy imported from the grid and the energy exported to the grid interactive rooftop solar PV system are netted out through single bi-directional energy meter. Net metering scheme shall also be available to following consumer categories mentioned in Rate Schedule for FY 2023-24 in Tariff Orders dated May 24, 2023 of Distribution Licensees (MVVNL, PVVNL, PuVVNL, DVVNL, KESCO & NPCL). (I) All Public Institutions covered under LMV-4A consumer category of the Rate Schedule except such consumers which are covered under LMV-4A(c) as provided in the Rate Schedule. (II) Private research institutes, and schools / colleges/educational institutes covered under Private Institutions under LMV-4B consumer category of the Rate Schedule. (III) Public Institutions akin and similar to those mentioned in (I) above but covered under HV-1 consumer category of Rate Schedule. (IV) Private Institutions akin and similar to those mentioned in (II) above but covered under HV-1 consumer category of Rate Schedule.
	2 (t) “ Net Metering ” means an arrangement for measurement of energy in a system under which rooftop solar PV system installed at metered agriculture (under LMV-5 category) or metered residential/ domestic consumer premises (under LMV-1 category) delivers surplus electricity, if any, to the Distribution Licensee after off-setting the electricity supplied by Distribution License during the applicable billing period.	2 (t) “ Net Metering ” means an arrangement for measurement of energy in a system under which rooftop solar PV system installed at eligible consumer’s premises [as given at 2 (k) (iii)] delivers surplus electricity, if any, to the Distribution Licensee after off-setting the electricity supplied by Distribution License during the applicable billing period.

By the order of the commission,

SHAILENDRA GAUR,

Secretary

पी०एस०यू०पी०-ए०पी० 643 राजपत्र-2023-(1937)-588 प्रतियां (कम्प्यूटर/टी०/ऑफसेट)।

पी०एस०यू०पी०-ए०पी० 8 सा० ऊर्जा-2023-(1938)-600 प्रतियां (कम्प्यूटर/टी०/ऑफसेट)।